

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ABHIRAAMI CHEMICALS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Abhiraami Chemicals Limited
2.	Date of incorporation of corporate debtor	23.12.1992
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956 Registrar of Companies - Pondicherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24117PY1992PLC000855
5.	Address of the registered office and principal office (if any) of corporate debtor	<u>Registered Office</u> Peralam Main Road, Thirunallar, Karaikal, Pondicherry- 609 607
6.	Insolvency commencement date in respect of corporate debtor	04 th October, 2021
7.	Estimated date of closure of insolvency resolution process	02 nd April, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: M.Alagar Reg No: IBBI/IPA-002/IP-N00705/2018-2019/12320
9.	Address and e-mail of the interim resolution professional, as registered with the Board	21-B, 1 st Floor, ARK Colony, Eldams Road, Alwarpet, Sivaganga, Tamil Nadu - 600018 E-mail :- alagarcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	M.Alagar, 21-B, 1 st Floor, ARK Colony, Eldams Road, Alwarpet, Chennai, Tamil Nadu - 600018 E-mail :- abhiraamichemicals.ip@gmail.com
11.	Last date for submission of claims	17 th October, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Not Applicable

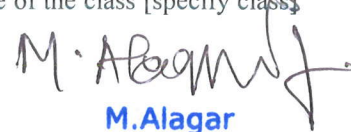
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Abhiraami Chemicals Limited on 04th October 2021.

The creditors of Abhiraami Chemicals Limited, are hereby called upon to submit their claims with proof on or before 17th October, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : M.Alagar


M.Alagar

Insolvency Professional

R.No:IBBI/IPA-002/IP-N00705/2018-2019/12320

Date and Place

: 05.10.2021, Chennai